


**ADMINISTRATIVE ORDER NO. 17 OF 2020**  
**DATED: 23 MARCH, 2020**

In compliance of the order No. Memo/UHC/Admin.B/2020 dated 22<sup>nd</sup> March, 2020 of the Hon'ble Uttarakhand High Court with a view to prevent further spread of the corona virus, to promote social distancing and to prevent crowding in the court premises, it is directed that:

- (A) Only urgent matters shall be taken up for hearing. Urgent matters shall include Bail, Remand, Injunctions and any other matter, based on an intervening event, duly supported by an urgency application filed by the Advocate, specifically stating that it is not a case which can wait till 15.04.2020.
- (B) Urgency application, if any, filed in each court, shall be heard on same day at 1.00 p.m. by the concerned Court
- (C) If any urgency or bail application, is moved by the counsel in any case shall be entered in the CIS software upto 12.00 a.m. daily and the office will submit his report to the concerned Officer apprising him to come in the court for the disposal of such urgency and bail. If the advocate concerned of the pending bail application, states for hearing, then the staff of the concerned court shall inform the P.O. concerned accordingly.
- (D) No remand work shall be done at home by the Judicial Officer and the officer shall do remand work in the Court at the time of their own convenience.
- (E) The officers shall comply the direction (C) of the order dated 22.03.2020 of the Hon'ble Uttarakhand High Court.
- (F) No officer shall avail casual leave/ earn leave/ medical leave along with station permission, except with the prior written approval of the Hon'ble High Court.
- (G) The Mobile phone of the officers shall be switched on and no officer shall excuse himself or herself stating that battery of the phone is discharged.
- (H) If any urgency application for taking up any matter for hearing before the court is filed, the officer shall decide that urgency application in the court on the same date.
- (I) Each officer is also directed to check daily his or her court's cause list in CIS software whether daily cases have been uploaded in CIS software or not.
- (J) The dates of all the cases of each court, shall be fixed daily by the officer concerned giving direction to his concerned staff and the photocopy of the next date fixed in each case shall immediately be pasted on the outer wall or notice board of the concerned court as well as immediately shall be uploaded in the CIS software, so that the advocates, litigants and stake holders shall get information of their pending cases.

Inform all the Judicial Officers.

*Compliance report be submitted.*

  
**(Kumkum Rani)**  
District Judge,  
Tehri Garhwal.